

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307

IA-2236/2023

In

IB-574(ND)/2021

IN THE MATTER OF:

M/s. State Bank Of India Through Reshma Mittal Petitioner/Applicant

Vs.

Anshuman Dutta

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :

For the RP : Mr. Lalit Mohan, Mr. Videh Vaish, Ms. Aakansha Advs.

ORDER

IA-2236/2023

The Resolution Professional seeks an adjournment on the ground of personal difficulty. The Personal Guarantor has not filed objections despite sufficient time being granted.

List the matter **on 17.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)